

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1992
ANSWERED ON:17.12.2013
COMPENSATION TO RIOT VICTIMS
Haque Shri Sk. Saidul

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to give compensation to the victims of Gujarat riots on the pattern of compensation given to the victims of 1984 riots; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (b): In the year 2007, the Government of India formulated and announced package of compensation to the victims of Gujarat riots of 2002. The package was formulated after duly taking into account the pattern of package declared for 1984 riots victims.

So far an amount of Rs. 429.46 crore has been released to the Gujarat Government for disbursement to eligible the victims/beneficiaries of Gujarat riots. The package, inter-alia, provides for-

- (i) an ex-gratia assistance of Rs. 3.5 lakh in addition to the assistance already given by the State Government in case of death.
- (ii) an ex-gratia assistance of Rs. 1.25 lakh minus the assistance given by the State Government for injury,
- (iii) an ex-gratia of 10 times the amount given by State Government less amount already paid for damage of residential property and uninsured commercial/industrial property.